

Wireless Allowance to C.R.P.F. Personnel

*218. SHRI VIJAY KUMAR YADAV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether after 1986 the wireless allowance has been discontinued affecting adversely the T.A., D.A., and A.D.A. to the Central Reserve Police Force personnel;

(b) whether there is a great resentment among the C.R.P.F. personnel due to this loss; and

(c) if so, the steps Government propose to take to compensate the loss caused to them?

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): (a) to (c). Prior to 1.1.86, CRPF (non-gazetted) personnel working in Communication Branch were in receipt of special pay ranging from Rs. 40-50 which used to be taken into account for the purpose of TA/DA/ADA/ etc. Pending a review of special pay attached posts, the rates of spl. pay for such staff have been doubled on the basis of recommendations of 4th Pay Commission. In accordance with general policy decision being applied in respect of all Central Government employees (including CRPF) spl. pay is not counted for any purpose whatsoever. No proposal has been received from CRPF with regard to any grievance from the employees.

Furnishings at Residences of Heads of Indian Missions Abroad

*219. SHRI THAMPAN THOMAS:
SHRI BALASAHEB VIKHE PATIL:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government have any machinery to inspect the stocks, machinery and furnishes at the residences of the Head of Indian Missions abroad and whether a periodical inspection is made of such articles;

(b) whether the attention of Government has been recently drawn to the

fact that several articles were found missing from an Indian Ambassador's residence;

(c) if so, the details thereof; and

(d) the step taken to recover the missing articles?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (PROF. K.K. TEWARI): (a) Yes, Sir. There are both internal checks and periodic inspection by the Ministry as well as the audit authorities.

(b) Yes, Sir.

(c) The relevant details have been submitted to the Comptroller and Auditor General of India.

(d) Recoveries are not considered necessary as appropriate remedial action has been taken to the satisfaction of the Comptroller and Auditor General of India who has stated that there is no outstanding impropriety on the part of the Embassy or the Ministry.

Terms Offered under Re-Employment Scheme for Ex-Servicemen

*220. SHRI UTTAM RATHOD:
SHRI VIJAY N. PATIL:

Will the Minister of DEFENCE be pleased to state:

(a) whether there are schemes under implementation to re-employ ex-servicemen in different establishments under his Ministry;

(b) if so, the details of the same and how many ex-servicemen were absorbed under those schemes and in what categories during the last two years;

(c) whether several ex-servicemen resented on different grounds the terms offered to them under the schemes; and

(d) if so, the reasons therefor and Government's reactions thereto?